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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1439/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)



SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017


NAME OF THE PARTIES: Apar Industries Ltd.
V/s
Kalisma Steel Pvt.Ltd..

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Virendra Singh Barangali	Authorized Representative of Applicant Operational Creditors	
2	Adv. Anil Jishi	for Respondent Corporate Rebrn.	

As ^{our} ~~my~~ Counsel is hospitalized. Applicant is seeking
an adjournment. for filing consent terms.
adjourn to 11th Jan, 2018.

Noted 11th Jan, 2018


Contd -- 2/-

ORDER

CP 1439/I&BP/NCLT/MB/MAH/2017

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 11.1.2018, for filing consent terms.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)